due to certain administrative difficulties and non-finalisation of the seniority lists.

### Allowances at Enhanced Rates To Staff Nurses in N.D.M.C. Hospitals

- 511. SHRI JANARDHANA REDDY; Will the Minister of HEALTH AND WELFARE be pleased to FAMILY state:
- (a) whether it is a fact, that the Staff Nurses in the New Delhi Municipal Committee run Hospital and dispensaries are not being paid enhanced rates of Washing Allowance from the 1st August, 1973 and Uniform the ance from the 1st November, 1973 which are admissible to their counterparts in the Willingdon and Safdarjung Hospitals;
- (b) if so, what are the reasons therefor; and
- (c) by when the enhanced rates of these allowances will be sanctioned to that staff?

THE MINISTER OF HEALTH AND WELFARE FAMILY (SHRI RAJ NARAIN): (a) Yes, Sir

(b) and (c) The matter is under consideration of the New Delhi Municipal Committee in consultation with their Finance Department and is expected to be finalised soon.

# House owning Officers retaining Government Accommodation

- 512. SHRI JAGDISH JOSHI: Will the Minister of WORKS AND HOUS ING AND SUPPLY AND REHABILI TATION be pleased to state:
- (a) whether in his Ministry's Memorandum dated the 9th September 1975 it was provided inter alia that such of the houseowning officers as owned houses of smaller accommodation than their entitlement would permitted to retain Government accommodation on normal licence fee provided they offered to lease out their own houses to Government;
- (b) whether this offer was withdrawn vide his Ministry's office memo-

randum, dated the 9th December, 1975 and licence fee at market rate was charged effective from the 1st January, 1976 from those house-owning officers whose offers to lease out their houses were rejected;

to Questions

- (c) if so, what are the reasons therefor;
- (d) whether Government propose to refund the licence fee over-charged from these officers; and
- (e) if not, what are the reasons therefor?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) to (c) The Office Memorandum dated the 9th September,

1975 provides that, if the house of an officer has less accommodation than his entitlement, then the officer would be entitled to retain Government accommodation on payment of normal licence fee only if he offered on lease his own house to Government at rent to be fixed by Government in accordance with the prescribed norms. By way of clarification O.M. dated the 9th December, 1975 provides that if the offer of an officer was accepted, he would be charged normal licence fee with effect from 1st January,

1976 but that if the offer was not accepted he would be required to pay licence fee at market rate with effect from 1st January, 1976

(d) and (e) No, Sir, no refund is admissible in accordance with the orders.

# Recommendations of the Bureau of Industrial costs and prices regarding grouping of Sugar Factories

513 SHRI LAKSHMANA MAHA-PATRO: SHRI INDRADEEP SINHA: SHRI SANT KUMAR HAHA:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether it is a fact that the Bureau of Industrial Costs and Prices has recommended a total change in the methodology of grouping sugar factories for fixation of levy sugar prices; and
- (b) if so, what are the details thereof and what is Government's reaction thereto?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) The report of the Bureau of Industrial Costs and Prices has made recommendations on Pricing Policy for sugar from 1976-77 sugar season onwards. The recommendations cover, inter alia, the costing of sugar, the basis of determination of price for levy sugar and the grouping of factories into Zones. These involve changes from the methodology at present adopted. The report is under active consideration of the Government. The reaction of the Government will be made known soon after a decision has been taken on the recommendations of the Bureau

#### Teaching: of Science and Commerce in Class XI in Delhi Schools

514. SHRI LAKSHMANA MAHA-PATRO; SHRI BIRCHANDRA DEB BARMAN; SHRI JAGJIT SINGH ANAND:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether Government's attention has been drawn to the confusion that prevails in Delhi in the matter of ad mission to class XI due to the lack of facilities in many of the schools to teach Commerce and Science; and
- (b) if so, what action has been taken in this regard and whether Government propose to issue any clear cut instructions to avoid hardship to students seeking admission?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b) The Delhi Administration has laid down the criteria for admission to Commerce/Science Courses and the students who are eligible have been given admission. There is no difficulty regarding admission in either of the Courses.

to Questions

# होटल मैनेजमेंट ग्रौर केटरिंग पाठ्यकम के लिए संस्थान

ं 515. श्री श्रीकान्त वर्मा : वया कृषि श्रीर सिचाई मन्त्री यह बताने की कृपा करेंगे कि :

- '(क) देश में कितने संस्थानों में होटल मैनेजमेंट ग्रीर केटरिंग का प्रशिक्षण देने की व्यवस्था है; ग्रीर
- (ख) क्या होटल मैंनेजमेंट ग्रीर केटरिंग संस्थानों में प्रवेश पाने वालों की बड़ी संस्था को ध्यान में रखते हुए, सरकार निकट भविष्य में प्रशिक्षण देने के लिए ऐसे और संस्थान खोलने का विचार रखती है ग्रीर यदि हां, तो ऐसे कितने संस्थान खोले जायेंगे ग्रीर वें कब तक कार्य करना शरू कर देंगे?

# Institutions for hotel management and catering courses

- @515. SHRI SHRIKANT VERMA; Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) the number of institutions in the country having arrangements for training in hotel management and catering courses; and
- (b), whether in view of the large number of admission seekers to these institutions, Government propose to start more institutions to impart train
  - t[] English translation.

(©Previously Unstarred Question 147 transferred from the 26th July, 1977.